

poration Limited, Bombay for the year 1968-69. 14.41 Hrs.

- (2) Annual Report of the Indian Oil Corporation Limited, Bombay for the year 1968-69, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2359/69.*]

ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION AND REVIEW BY GOVERNMENT

SHRI D. R. CHAVAN : Sir, on behalf of Shri Jaganatha Rao. I beg to lay on the Table a copy of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1968-69.
- (2) Annual Report of the National Coal Development Corporation Limited, Ranchi for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-2360/69.*]

CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) FORTY-FIRST AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table a copy of the Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1969. (Hindi and English versions) published in Notification No. G.S.R. 2697 in Gazette of India dated the 29th November, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See No. LT-2361/69.*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, agreed to the following amendments made by the Lok Sabha at its sitting held on the 1st December, 1969, in the Oath Bill, 1968 :—

Enacting Formula

1. That at page 1, line 1,—
for "Nineteenth" substitute "Twentieth"

Clause 1

2. That at page 1, line 3,—
for "1968" substitute "1969".

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December, 1969, has passed the enclosed motion referring the Medical Termination of Pregnancy Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of 33 members; 11 members from this House, namely :—

1. Dr. (Mrs.) Mangladevi Talwar.
2. Shri Narayan Patra